

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3905
ANSWERED ON:27.04.2012
ELECTRICITY ACT
Jaiswal Shri Gorakh Prasad ;Sinh Dr. Sanjay

Will the Minister of POWER be pleased to state:

- (a) whether the Electricity Act, 2003 has been proved beneficial for the power companies but detrimental to larger consumer interest and is also causing revenue losses to the Government;
- (b) if so, the details thereof;
- (c) whether the Government proposes to review the effects of Electricity Act, 2003;
- (d) if so, the details thereof; and
- (e) the remedial measures taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a): No, Madam.

(b): Does not arise in view of (a) above.

(c) to (e): As a part of the exercise for the formulation of 12th Plan, a Working Group was constituted under the Chairmanship of Secretary, Ministry of Power which inter-alia, suggested some legislative changes in the Electricity Act, 2003.

Further, a Committee under the Chairmanship of Chairperson, Central Electricity Authority has been constituted to examine the proposed changes in the Electricity Act, 2003 as suggested by the Working Group.